

List of Issues Implemented
(Transaction Cost estimation – Rs.2495 cr.)

SI No	Ministry	Issue
1	Agriculture	Need to upgrade plant quarantine laboratory testing facilities at Delhi, Mumbai, Chennai and Bangalore Air Cargo complex to enable faster export clearance of perishable goods.
2	Agriculture	Second shift to be made operational at Mumbai, Chennai and Trivandrum airports to expedite issuance of phyto-sanitary certificates. In addition, online facility for issuance of phyto-sanitary certificate to be made operational.
3	Agriculture	Import of raw materials for leather industry should be allowed at Kanpur and Jalandhar in addition to existing locations at Mumbai, Kolkata, Chennai, Delhi, Bangalore and Hyderabad. For this purpose necessary facilities may be set up by Animal Quarantine Certification Services (Department of Animal Husbandry) at Kanpur and Jalandhar.
4	Civil Aviation	Charges being levied by the airport operator for x-ray screening of courier export cargo are very high and need to be rationalized in line with the general cargo rates.
5	Commerce and Industry	Advance authorization under ad-hoc norms to be issued without the present requirement of submission of Chartered Engineer Certificate.
6	Commerce and Industry	Ad-hoc norms ratified by Norms Committee should be made applicable to all earlier cases for the same export product for other advance authorizations issued within one year of date of ratification.
7	Commerce and Industry	For issue of Import License for Restricted items, the requirement of submission of Proforma Invoice should be removed.
8	Commerce and Industry	For issue of Export License for Restricted items (except for SCOMET items), the requirement of submission of Proforma Invoice should be removed.
9	Commerce and Industry	In the present EDI environment where DEPB EDI shipping bills are transmitted by Customs to DGFT through online message exchange, submission of hard copies of DEPB EDI shipping bills for issuance of DEPB scrip should not be insisted, except in exceptional cases.
10	Commerce and Industry	Grant of MDA assistance for participation in international fairs / exhibitions should be made company-specific and not individual-specific.

11	Commerce and Industry	Clubbing of Annual Advance Authorisation with Advance Authorisation should be allowed.
12	Commerce and Industry	Better EDI facilitation to be provided by DGFT i.e. <ul style="list-style-type: none"> - offline software for filing advance authorization and EPCG applications on DGFT server, - online status holder application facility;
13	Finance - Revenue	Since factory and transportation operations are usually round-the-clock, a shift-wise working system should be developed for customs and excise officials especially to cater to import/export workload on weekends. This can be done initially, on a trial basis, for some identified locations.
14	Finance - Revenue	For faster import/export clearances and decongestion at Ports, more firms should be enlisted under Accredited Client Programme (ACP) of Customs. For this, eligibility criteria for ACP should be relaxed e.g. issue of Show Cause Notice for procedural irregularities should not be a criteria for ineligibility under ACP. In addition, Risk Management System (RMS) of Customs should include, export status of the firm i.e Export House/ Trading House etc. as one of the risk parameters in the RMS module.
15	Finance - Revenue	Scheduling of factory stuffing inspection should be provided online by Excise and a single factory stuffing permission should be provided by Customs which will be valid for all Custom Houses.
16	Finance - Revenue	A large number of cases exist where unutilized CENVAT credit has not been refunded to the exporter by the Excise. Clear procedures and guidelines need to be prescribed by CBEC for grant of refund of credit balance lying in CENVAT Credit (beyond a period of 3 months); and a system of monitoring where refunds are not granted on time may be institutionalized.
17	Finance - Revenue	Requirement of Mate receipt by Central Excise for establishing actual date of export should be dispensed with.
18	Finance - Banking	Banks charge a high penal interest for export payments received beyond due date. Moreover, the penal rate is charged for the entire period from the date of shipment whereas it should be charged for only the delayed period as per the terms of payment.
19	Finance - Banking	Processing charges levied by banks for annual renewal of limits are very high and need to be reduced.
20	Finance -	Banks need to lower charges being levied as booking and

	Banking	cancellation charges against every booking of FOREX with them.
21	Finance - Banking	Contrary to instructions being issued by RBI, additional charges are being levied by banks while releasing pre-shipment credit in foreign currency. In addition, pre-shipment credit in foreign currency to MSME export sector may be made available on a priority basis.
22	Finance - Revenue	Till the time, EDI connectivity between Customs and Excise is put in place, a system as prevalent in Excise may be introduced for EP schemes to enable filing of a single running bond for all Custom locations.
23	Finance - Revenue	A suitable mechanism to provide refund of service tax in the form of All Industry Service Tax Rate like All Industry rate of Duty Drawback needs to be developed. Exporters who are not satisfied with the All Industry Services Tax rate may opt for brand rate fixation.
24	Agriculture	In cases where import consignment of semi-finished /finished leather is accompanied by sanitary certificate from the foreign supplier, present requirement of obtaining NOC from Animal Quarantine Certification Services (Department of Animal Husbandry) to be removed.
25	Commerce and Industry	Adherence to present time period stipulated in FTP for redemption of Advance authorization and EPCG needs to be closely monitored by all RAs. For this purpose, a tracking software may be devised for monitoring the time period taken by RAs in redeeming Advance authorization and EPCG authorizations.
26	Finance- Revenue	Courier Imports and Exports (Electronic Declaration and Processing) Regulations, 2010 need to be amended so as to allow duty free commercial shipments brought through courier (as listed in Ch IB of Foreign Trade Policy) to be processed/cleared in EDI mode.